

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : E : DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER

ITA No.1159/Del/2022
Assessment Year: 2017-18

Oxavia Systems Pvt. Ltd.,
71, Pragati Apartment,
Club Road,
Paschim Vihar,
New Delhi – 110 063.

Vs Pr. CIT-7,
New Delhi.

PAN: AABCO9882A

(Applicant)

(Respondent)

Assessee by	:	Shri Mohit Gupta, CA
Revenue by	:	Ms Sarita Kumari, CIT, DR
Date of Hearing	:	24.05.2023
Date of Pronouncement	:	01.06.2023

ORDER

PER M. BALAGANESH, AM:

This appeal in ITA No.1159/Del/2022 for AY 2017-18 arises out of the order of the Principal Commissioner of Income Tax, Delhi-7 [hereinafter referred to as 'Id. PCIT', in short] in DIN & Order No.ITBA/REV/F/REV5/2021-22/1041524633(1) dated 25.03.2022 against the order of assessment passed u/s 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') dated 11.06.2019 by the Id. Assessing Officer, Ward 19(2), Delhi (hereinafter referred to as 'Id. AO').

2. At the time of hearing, the Id. AR filed a letter dated 15.05.2023 stating that the assessee seeks to withdraw the appeal filed before this Tribunal. For the sake of convenience, the said letter is reproduced hereunder:-

ESTD. 1978

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S. GOYAL & ASSOCIATES

CHARTERED ACCOUNTANTS

19/10, 1st FLOOR, EAST PUNJABI BAGH
NEW DELHI-110026

05/05/2023

BCE
15/5/23

Dated: 15.05.2023

The Hon'ble Members,
E-Bench,
ITAT,
New Delhi

Reg. : M/s Oxavia Systems Pvt. Ltd., PAN- AABCO9882A
1159/DEL/2022, Assessment Year 2017-18


Dear Sir,

The above mentioned case has been fixed for hearing on 24.05.2023. Sir, the assessee has received assessment order u/s 143(3) dated 15.03.2023 from the Assessment Unit, Income Tax Department. The said order has been passed u/s 143(3) r.w.s. 263 r.w.s. 144B of the Income Tax Act, 1961. As the order has been mentioned in favor of the assessee, so he is withdrawing this appeal and request you to please dispose off the same.

Three copies of the assessment order dated 15.03.2023 are attached.

Thanking You,

Yours Sincerely,



(CA S. K. Goyal)
AR
9312289953

Mohit Gupta, CA

3. The Id. DR did not have any objection for the same.

4. In view of the above, the appeal of the assessee is hereby dismissed as 'withdrawn.'

5. In the result, the appeal of the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on 01.06.2023.

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated: 01st June, 2023.

dk

Copy forwarded to

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi